

Manufacture of Soda Salts by Coca Cola Export Corporation

3452. SHRI SAT PAL KAPUR:

SHRI SHASHI BHUSHAN:

Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether Coca Cola Export Corporation charges their bottlers indirect royalty for Soda by way of selling salts to the Bottlers;

(b) whether Government have given this Company permission to manufacture and sell Soda Salts; and

(c) if so, when?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI PRANAB KUMAR MUKHERJEE): (a) It has been ascertained from M/s. Coca Cola Export Corporation that they do not collect a percentage of turnover from their bottlers against the supply of concentrates.

(b) M/s. Coca Cola Export Corporation have not taken separate permission to manufacture and sell Soda Salts.

(c) Does not arise.

Obtaining C.O.B. by Coca Cola Export Corporation before Expansion

3453. SHRI SAT PAL KAPUR:

SHRI SHASHI BHUSHAN:

Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether all foreign companies and their branches operating in India are required to take a C.O.B. as per Press Notification of 19th February, 1970;

(b) whether Coca Cola Export Corporation have obtained C.O.B. before

expanding their present activities by introducing Fanta-Grape; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI PRANAB KUMAR MUKHERJEE): (a) Yes, Sir; only in cases which attract the provisions of the Industries (Development and Regulation) Act, 1951.

(b) and (c). Manufacture of beverage concentrates is not covered under the First Schedule to the Industries (Development and Regulation) Act, 1951 and as such Coca Cola Export Corporation are not required to obtain such a licence.

Production of Radio and T.V. sets in the Small Scale Sector

3454. SHRI PRABHUDAS PATEL:

Will the Minister of ELECTRONICS be pleased to state:

(a) whether radio industry is likely to have a record production target of four million sets in the small scale sector;

(b) whether in the small scale sector 64 units have been licensed for television sets out of which only ten units are in production; and if so, the reasons for the same; and

(c) when all the units are likely to start production?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF ELECTRONICS AND MINISTER OF SPACE (SHRIMATI INDIRA GANDHI): (a) No production targets have been set for the Radio Industry in the small scale sector. Current production in the small scale sector is around one million sets per annum and future production will depend upon the demand for the item.

(b) and (c). Of the 64 units in the small scale sector that have been approved for production of TV Receivers, 10 have already gone into production; about 40 more parties are in various stages of implementation such as, obtaining licence for capital goods, licence for raw materials and components and undertaking pilot production. Units that have not made any progress at all have been asked to explain the reasons for the poor progress. It is expected that by 1974-75, a significant number of units will commence production.

News-item 'Bihar Adivasis launch Naxalite-type struggle'

3455. DR. H. P. SHARMA;

SHRI CHANDULAL
CHANDRAKAR;

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a Naxalite-style armed struggle has been launched by the militant "Shivaji Samaj" among the Adivasis in the hilly areas of Bihar; and

(b) if so, whether any directions have been issued by Government to the Bihar Government for taking effective steps to effectively curtail and prevent this movement; and if so, the gist of such directions?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA):

(a) Government have no such information.

(b) Does not strictly arise. However, Government are aware that innocent Adivasis particularly in Giridih District are being instigated to take law into their own hands and resume possession and forcibly harvest standing crops of lands which they believe to have been alienated from them without due authorisation. Government of Bihar have launched a publicity campaign to make such Adivasis familiar with their rights under law. Additional courts have also been consti-

tuted to ensure expeditious disposal of cases arising under the Chhota Nagpur Tenancy Act.

Equipping police with lie-detector equipment

3456. SHRI NAWAL KISHORE SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Police in the Capital has been equipped with a lie-detector equipment to find out the truth of the matter from the culprits;

(b) if so, whether such an instrument is indigenous or imported;

(c) the extent to which such an instrument has been used in Nagmani murder case to find out the truth of the case; and

(d) whether there is any proposal under the consideration of Government to provide such instruments at all the important police stations in the various States?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) No, Sir.

(b) Does not arise.

(c) No use of this instrument was made in this case.

(d) The maintenance of law and order is a State subject and it is for the State Governments to take a decision in the matter.

Self-Sufficiency in Key Industries

3459. SHRI RAGHUNANDAN LAL BHATIA;

SHRI SHRIKISHAN MODI:

Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the country has taken long strides towards self-sufficiency in many key industries; and

(b) if so, the steps taken by Government in this regard?